

PUNJAB VIDHAN SABHA

Bill No. 51-PLA-2016

**THE PUNJAB KHADI AND VILLAGE INDUSTRIES BOARD
(AMENDMENT) BILL, 2016**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

A

BILL

further to amend the Punjab Khadi and Village Industries Board Act, 1955.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab Khadi and Village Industries Board (Amendment) Act, 2016.

Short title
and
commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Khadi and Village Industries Board Act, 1955 (hereinafter referred to as the principal Act) in section 4,—

Amendment of
section 4 of
Punjab Act 40
of 1956.

(i) in sub-section (1) and in the proviso thereto, for the word “Chairman” wherever occurring, the words and sign “Chairman, Senior Vice-Chairman” shall be substituted; and

(ii) in sub-section (2), for the word “Chairman”, the words and signs “Chairman, Senior Vice-Chairman, Vice-Chairman” shall be substituted.

3. In the principal Act, in section 5-A and in the margin thereto, for the word “Chairman”, wherever occurring, the words and sign “Chairman, Senior Vice-Chairman” shall be substituted.

Amendment of
section 5-A of
Punjab Act 40
of 1956.

4. In the principal Act, in section 14-A, in sub-section (2), for the word and sign “Vice-Chairman”, the words and signs “Senior Vice-Chairman, Vice-Chairman” shall be substituted.

Amendment of
section 14-A of
Punjab Act 40
of 1956.

5. In the principal Act, in section 31-A, in sub-section (3), in clauses (a) and (b), for the word “Chairman” wherever occurring, the words and signs “Chairman, Senior Vice-Chairman” shall be substituted.

Amendment of
section 31-A of
Punjab Act 40
of 1956.

CHANDIGARH :
The 14th October, 2016

SHASHI LAKHANPAL MISHRA,
Secretary.